

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. SIVANA REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SIVANA REALTY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 st September, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2006PTC164274
5.	Address of the registered office and principal office (if any) of corporate debtor	Samriddhi Garden, CTS No. 403/C, LBS Road, Opp. Eshwar Nagar, Bhandup West, Mumbai Mumbai City MH 400078 IN
6.	Insolvency commencement date in respect of corporate debtor	11.08.2020, being date of order passed by Hon'ble NCLT (intimation received by IRP on 14.08.2020)
7.	Estimated date of closure of insolvency resolution process	07 th February 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Neehal M. Pathan <u>Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406</u>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<u>Addresss</u> :Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH <u>ca.neehal@gmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Addresss :Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH Email – cirp.sivana@gmail.com
11.	Last date for submission of claims	26th August, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottee under real estate project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Prasad Kamlakar Dharap IP Registration no. : IBBI/IPA-001/IPP00702/2017-2018/11228 2. Mr.Vithal M Dahake IP Registration No. IBBI/IPA-003/IP-N000117/2017-2018/11296 3. Mr. Alok Kumar Mishra IP Registration no. IBBI/IPA-001/IPP00600/2017-2018/11059

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads The Insolvency and Bankruptcy Board of India (IBBI) 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001
-----	---	--

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s. Sivana Realty Private Limited.** on 11th August 2020.

The creditors of **M/s. Sivana Realty Private Limited.**, are hereby called upon to submit their claims with proof on or before 26.08.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms :

- Form B – Proof of claims by Operational Creditors except workmen and employees
- Form C – Proof of claims by Financial creditors
- Form CA – Proof of Claims by Financial Creditors being allottees in a class (Homebuyers or Allottees)
- Form D – Proof of claims by Workmen and/or employees Financial creditors
- Form E – Proof of claims by Authorised Representative of workmen and employees
- Form F – Proof of claims by Creditors (other than operational Creditors and Financial creditors)

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Allottee under real estate project] in Form CA].

Submission of false or misleading proofs of claim shall attract penalties.

Date : 16/08/2020

Place : Kolhapur

Sd/-

Neehal M. Pathan

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP-P/01561/2018-19/12406